

[English]

DR. G. VIJAYA RAMA RAO : The Minister has stated in his answer that the existing hospitals in Delhi are overcrowded and congested. Not only this, most of the hospitals are not having the latest equipment in Delhi and in other parts of the country. The VVIPs from States and Delhi are going abroad to get treatment. There the Indian origin doctors who have migrated are giving them treatment, after all. So, will you consider establishing a big, well equipped hospital in India to prevent the VIPs going abroad ?

SHRI P.V. NARASIMHA RAO : I am not sure whether there should be any priority for the prevention of VIPs from going abroad, if they are so disposed ! The priority has to be given to the millions of people who want such facilities here and in whose cases facilities are inadequate.

Compensation to Kanishka victims

*310. **SHRI K.D. SULTANPURI :** Will the minister of TRANSPORT be pleased to state :

(a) whether the heirs of all the victims of Kanishka crash have since been paid compensation;

(b) if so, the amount paid;

(c) whether there are any cases left which have not been settled so far; and

(d) if so, the reasons for the delay ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER) : (a) No, Sir.

(b) A total amount of Rs. 2.52 crores has been paid in respect of the sixty three claims settled in India. As regards the six claims settled in Canada, a total amount of Rs. 39.26 lakhs has been paid. In case of twenty one crew members, an amount of Rs. 84.12 lakhs has been paid so far.

(c) Yes, Sir.

(d) Some cases have not been settled so far as family members of the victims have

filed suits in India/Canada. In other cases notices have been received from lawyers of claimants.

[Translation]

SHRI K.D. SULTANPURI : The hon. Minister has stated that they have been paid compensation. I would like to know whether it is a fact that the amount of compensation paid in respect of the Indian victims is less as compared to the foreigners ? If so, what are the reasons therefor ?

SHRI JAGDISH TYTLER : This is not true at all. Compensation to each victim has been paid taking into consideration his earning capacity, the number of family members left behind and the earning ones out of them. Therefore, the submission of the hon. Member that the compensation was paid on some other considerations is not correct.

SHRI K.D. SULTANPURI : The hon. Minister has stated that the amount of compensation has been decided depending upon their earning position. In this context, I would like to know how many of the victims were financially well off and also the number of those whose financial position was none too good ?...

MR. SPEAKER : What is the use of such an information ?

SHRI K.D. SULTANPURI : The second thing that I want to know is that who is conducting this inquiry and what has been the result of the inquiry so far ?

With regard to part (b) of the question, he has not given any detail as to the number of cases pending. He has simply said that efforts are being made to pay them compensation. I would like to know specifically the number of victims in respect of whom the compensation has not yet been paid ?

[English]

SHRI JAGDISH TYTLER : Sir, in India the claims settled so far are 63 and claims settled in Canada are 6. There are three cases pending in Indian courts. There

are 225 cases which are dealt by lawyers in Canada, that is, 186 from Canada and 39 of persons from India also filed in Canada. There are 10 cases where no claim has been filed.

PROF. MADHU DANDAVATE : I would like to ask the hon. Minister : Does he recall in the last Session when I asked a question regarding this Kanishka accident and specifically enquired whether there will be no discrimination between the Indian nationals and foreigners in the payment of compensation he had positively said, there is no discrimination ? When I asked him if I bring some cases to him and point out that there is discrimination, he had said that he will look into the matter and remove the discrimination. In this context, I would like to know whether it is not a fact that whereas for foreign nationals 75,000 dollars are paid as a compensation without any condition or rider about their earning capacity and the number of family members, he had just now himself admitted that as far as payment of compensation to the Indian victims is concerned a number of conditions are linked up with the payment of compensation ? If this happens, is it not discrimination ? I also pointed out in the case of Mrs. Gupta who died, adequate compensation has not been paid to her husband. Will he look into the matter and also eliminate the discrimination about conditions for Indian nationals but no conditions for foreign nationals ? If this discrimination exists will he remove it ?

SHRI JAGDISH TYTLER : I stand by what Mr. Dandavate has said and also the reply that I had made in the Lok Sabha. I would like to inform that there has been no European or a foreigner who has received a compensation of 75,000 dollars. Out of the 63 cases settled there are 9 cases where we have paid a compensation of 75,000 dollars and he will be surprised to know out of these 9 cases there are 7 cases of persons who are of Indian origin and there are two cases of those who are also Indians but who have Canadian passport. I have two cases of foreigners. If you look at the composition of people, who unfortunately have died in this unfortunate accident, you will find that there are 159 Canadians, 48 plus 22 crew members, who are Indians, 20 Americans and two Britishers. Of the whole lot, only

two are foreigners, the rest are either Indian nationals or are Indians who have taken nationalities of the foreign countries. Out of the cases to whom we have paid, two are foreigners who have received the compensation. One is Father Gerald, who has received Rs. 1,82,000 and the other is Martin Allen who has received Rs. 3,20,000. That roughly comes to 23000 dollars. The maximum amount of 75,000 dollars has gone to the Indian and not to the foreigners.

PROF. MADHU DANDAVATE : He has not clarified. As far as the rules are concerned, is it a fact that for compensation to the foreign nationals no conditions are imposed, but only for Indians, conditions like earning capacity family members etc. are imposed ?

MR. SPEAKER : It is clear from the reply itself.

PROF. MADHU DANDAVATE : It is not clear, Sir. Let him clarify. Whatever is implemented, that is different, but what are the rules in this regard ?

SHRI JAGDISH TYTLER : Sir, there are no two sets of rules for anybody, except that, no doubt, when we consider compensation being paid, we look at the earning capacity, and of course, the people living in foreign countries, may be Indians or foreigners, have a better capacity of earning than Indians. But there is no such rule that the foreigners have to be paid more. This has been decided by the lawyers in India.

Supply of Measles Vaccines to Rural and Urban Centres

*311. **SHRI MOOL CHAND DAGA :** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether it is a fact that the measles vaccines are not regularly available in rural centres as is in the case of urban centres and if so, the reasons therefor;

(b) the criterion for arranging supplies to the rural and urban centres; and